

GOVERNMENT OF INDIA
MINISTRY OF WOMEN & CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO: 2923
TO BE ANSWERED ON 17.03.2023

SELECTION PROCEDURE UNDER ANGANWADIS CENTRES

2923: SHRI N.K.PREMACHANDRAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a. whether the Government proposes to issue guidelines specifying the qualification, experience and method of selection of Anganwadi Teachers and Workers in Integrated Child Development Service programme and if so, the details thereof;
- b. whether it has come to the notice of the Government that various States adopted different criteria for qualification, experience and service condition and appointment methods for Anganwadi teachers and workers, if so, the details thereof;
- c. whether the Government proposes to appoint qualified and experienced teachers and workers in Anganwadis through transparent procedure and if so, the action taken thereon; and
- d. whether the Government has taken note of the allegations regarding the malpractices in appointment of Anganwadi teachers and workers and if so, the action taken to resolve the issue?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) Under the revised Scheme 'Saksham Anganwadi and Poshan 2.0', for the engagement of Anganwadi Workers (AWWs) and Anganwadi Helpers (AWHs), the age limit is 18-35 years and the minimum prescribed qualification has been revised from 10th Standard to 12th Standard.

Saksham Anganwadi and Poshan 2.0 is a Centrally Sponsored Scheme and the administration, management & monitoring regarding implementation of the Scheme is being done by the concerned State Government/UT Administration. Therefore, the matter related to recruitment of Anganwadi Workers falls under the ambit of the concerned State Governments/ UT Administrations on the basis of prescribed guidelines while framing the recruitment criteria along with State/UT specific criteria.

As the scheme is implemented by States/ UTs, complaints, if received, with respect to irregularities/ corruption in implementation of the Scheme including malpractice in appointments are taken up with concerned States/ UTs for appropriate action. Reports on complaints which are serious in nature are sought from State Governments/ UT Administrations. Action for any misconduct or involvement of any employee in any corrupt practice is taken by the respective State Governments/ UT Administrations as per their service rules.
